

an>

title: Regarding setting up of a separate High Court for Telangana.

**SHRI KOTHA PRABHAKAR REDDY (MEDAK) :** I would like to draw the attention of the Hon'ble Minister for Law and Justice towards the need to set up a separate High Court for newly formed Telangana. Lack of separate High Court is leading to many difficulties between the Andhra Pradesh and Telangana. It was, in fact, a promise and provision made in the AP Reorganisation Act. Lawyers of the present AP High Court went on a strike seeking establishment of separate High Court for Telangana. Even after passing of nearly 2 years of the bifurcation of the State, no step has been taken by the Central Government in this matter.

Further, the then Minister for Law and Justice had also assured and informed that he would convene a meeting of both the Chief Minister of Andhra Pradesh and Telangana along with the Chief Justice of present AP High Court to solve the matter. The then Parliamentary Affairs Minister had also informed the House that the Government is considering the setting up of a separate High Court for Telangana but the matter is getting delayed inordinately for the reasons not known. Hon'ble Supreme Court had also stated that it is the responsibility of the Central Government to establish the High Court and allocate sufficient funds as per the AP Reorganisation Act.

In view of the above, I strongly urge upon the Government of India to take immediate steps for setting up a separate High Court for Telangana without any further delay.